वह रिटायर्ड अफसरों को भूमि देने की व्यवस्था करने के बारे में सरकार सोच रही है और*

MR. SPEAKER : It is not to be recorded. He is defying the Chair.

श्री यशपाल सिंह (देहरादून) : श्री जगजीवन राम ने यह स्टेटमेंट दिया है कि जो उफ़तादा जमीन पड़ी हुई है उस पर लैंडलैस लेवर कब्जा कर ले इस तरह से उन्हें उकसाया गया है लेकिन इस के लिए यहां पार्लियामैंट से कोई मुनासिब ला क्यों नहीं बनाया जाता ताकि जो जमीन उफतादा पड़ी हुई है वह हरिजनों और भूमिहीनों को वितरित कर दी जाय। लेकिन इस तरह का यहां से कानून पास किये बगैर खाद्य मंत्री श्री जगजीवन राम का इस तरह का प्रचार करना और उफतादा जमीनों पर इस तरह से कब्जा कर लेना कहां तक न्यायसंगत है। इसके अलावा यह लैंडलैस लेबरर्स जोकि सदियों से कुचले हुए है वह क्या इस लायक है कि वह जाकर ऐसी जमीनों पर कब्जा कर सकते हैं? माननीय श्री जगजीवन राम 21 साल में इस के लिए मुनासिब कानून नहीं बना पाये ताकि यह उफतादा पड़ी हुई जमीनें लैंडलैस लेबर को दी जा सकें तो यह 4 महीने के महज उकसाने से यह लैंडलैस लेबरर्स किस तरीके से उस उफतादा पड़ी हुई जमीनों पर कब्जा कर सकेंगे इस का जवाब दिया जाए?

श्रीमती तारकेशवरी सिन्हा (बाढ़) : यह एक महत्त्वपूर्ण मसला है और हम सब चाहते है कि सदन में इस पर बहस के लिए समय निकाला जाय।

अध्यक्ष महोदय : मैं कहना चाहता था कि यह समस्या वाकई बड़ी गम्भीर है और कई तरह से इस हाउस के सामने आती है तो क्यों नहीं सरकार और मंत्री महोदय हाउस में इस पर डिस्कशन के लिए कुछ समय निकाल लेते ताकि इस पर यहां बहस हो जाय।

श्री जगजीवन राम : मैं मानने के लिए तैयार हूं और मुझे हाउस में इस पर डिस्कशन होने में कोई ऐतराज नहीं है। जहां तक मेरे द्वारा दिये गये वक्तव्य का सवाल है तो मैं समझता हूं कि माननीय सदस्य ने मेरा जो पहला वक्तव्य निकला था उस के बाद उन्होंने मेरा बाद का वक्तव्य नहीं देखा जिसके द्वारा लोगों के दिमाग में जो एक भ्रान्ति पैदा हो गई थी उस की मैं ने सफ़ाई कर दी थी।

श्री रवि राय (पुरी) : इस पर चर्चा का प्रस्ताव सरकार की तरफ़ से लाया जाय।

श्री जगजीवन राम : इस पर बहस हो जाय तो अच्छी बात है।

एक माननीय सदस्य : यह प्रस्ताव सरकार की तरफ़ से आयेगा तो इस पर चर्चा के लिए अधिक समय मिल सकेगा।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Let there be a Government motion.

MR. SPEAKER : I shall put it before the house and we shall try to find sometime for it.

12.24 hrs.

RE. MEETING OF CERTAIN OFFICIALS WITH SHRI T.T. KRISHNAMACHARI

DR. RAM SUBHAG SINGH (Buxar) : I have already communicated to you, Mr. Speaker, my views on one point. T.T.K. for whom I have every regard was here last week. He was sent for by the Prime Minister for consultation along with other policy framers. He invited some of the Finance Ministry officials and they perhaps went there with files. T.T.K. who was not a Minister was shown those files and the

**Not recorded

officers were there and they discussed policy matters.

There is another matter. The Chief Minister of West Bengal has been fasting since Yesterday and the Prime Minister has not said anything about it.

MR. SPEAKER : I have received that motion already about the Chief Minister of West Bengal from a number of hon. Members. It has already been allowed by the Rajya Sabha and I have no objection if this House also wants it. I have also received a call attention notice.

Calling Attention motion can be given, but I am going to allow any debate on it except that there is a Calling Attention Motion which is pending in the Rajya Sabha, and it may be given; here also it is pending before us.

SHRI S. M. BANERJEE (Kanpur) : The Chief Minister of a State is on hunger-strike why should we have a Calling Attention notice on it.

MR. SPEAKER : Mr. Banerjee, please sit down. If Sant Fateh Singh or anybody else does it, and if that is admissible by way of a Calling Attention notice here why not the Chief Ministers fast ? (*Interruption*)

SHRI S. M. BANERJEE : Sir, on a point of order, I seek your guidance.

श्री रबि राय : श्री टी० टी० कृष्णमाचारी के बारे में अभी जो सवाल यहां पर उठाया गया है उसके बारे में क्या हुआ ?

MR. SPEAKER : Order, order. Mr. Banerjee please sit down. On this point, I am not prepared to allow any debate. (*Interruption*)

SHRI S. M. BANERJEE : Sir, you referred to Sant Fateh Singh who is threatening by his self-immolation or something like that. And that is regarding Chandigarh which is a problem. But here, the Chief Minister of a State is going on a fast, which is taking the shape of a self-analysis or self-study. So, how is it of any urgent importance as far as this House is concerned ?

MR. SPEAKER : I have usually not been allowing any debates on that but some calling attention motions were allowed. This is not a question of any urgent demand or urgent importance or anything else. But it is extremely unusual for a Chief Minister to go on a fast. Suppose, if all the Chief Ministers go on fast, who will work in the States ? (*Interruption*)

AN HON. MEMBER : T. T. Krishnamachari.

MR. SPEAKER : About Mr. T. T. Krishnamachari, I cannot allow it. Mr. Banerjee, please sit down.

SHRI S. M. BANERJEE : If not today, tomorrow, there will be a point of order. Therefore, let us settle it now.

MR. SPEAKER : Order, order. I am on my legs. Please sit down. About Mr. T.T. Krishnamachari, I am not going to allow a debate on that, but I can send your question or calling attention, whether it is, to the Minister. If he likes he can make a statement. But otherwise I cannot allow it.

श्री रबि राय : यह बड़ा गम्भीर मामला है और प्रधान मंत्री क्या कोई इस बारे में बयान दे रही हैं ?

SHRI SHEO NARAIN (Basti) : It is a very serious matter.

MR. SPEAKER : Order, order. I am proceeding to the next item.

12.27 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT, 1956

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed.

I beg to lay on the Table a copy each of the following Notifications under sub-section